



2026:AHC:14259

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1408 of 2026

Ram Surat And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harish Kumar Tripathi
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners to direct the respondent No.2/Additional Commissioner (Administration Ist) Gorakhpur Division Gorakhpur to pass appropriate orders on the interim protection application filed by the petitioner along with the Appeal No.2404 of 2025 (Computerized Case No.C202505000002404) (Ram Surat and others Vs. Paras Nath and others) filed under Section 331 of U.P. Z.A. & L.R. Act, 1950 expeditiously.

2. Heard learned counsel for the petitioner, learned Standing Counsel for respondent Nos.1 & 2 and Sri Sudhir Bharti, learned counsel for respondent No.3.

3. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Administration Ist) Gorakhpur Division Gorakhpur to decide the stay application most expeditiously and preferably, if possible, on the next date fixed in the matter. In case, on account of any reason, the order could not be passed on the said date, the respondent No.2 will pass order within two weeks thereafter.

(Prakash Padia,J.)

January 20, 2026

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